3

in the light of comments of the State Governments. The concerned Ministries/Departments of the Government and the Union Public Service Commission.

ANNUAL PLANS OF STATES FOR 1971-72

129. SHRI VENIGALLA SATYANARA-YANA: Will the Minister of PLANNING be pleased to state:

(a) whether the Planning Commission has approved the Annual Plans of the States for 1971-72; and

(b) if so, the total outlay and the break-up State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

STATEMENT

Annual Plans of State for 1971-72

			(Rs. lakhs)
1. Andhra Pradesh			8700
2. Assam	• •		4221
3. Bihar	، ۰	•	9673
4. Gujarat	•••	5	9554
5. Haryana		11	6063
6. Himachal Pradesl	h		2082
7. Jammu & Kashm	ir		3079
8. Kerala			6000
9. Madhya Pradesh			9046
10. Maharashtra	••		17874
 Meghalaya 			795
12. Mysore			7000
13. Nagaland			804
14. Orissa	••		4833
15. Punjab	••		7936
16. Rajasthan	••		6255
17. Tamıl Nadu			8020
18. Uttar Pradesh			20915
19. West Bengal	••		5941
		TOTAL	138791

ECONOMISTS TO PROBE DECLINE IN INDUSTRIAL GROWTH

13). SHRI VENIGALLA SATYANARA-YANA: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state whether

there is any proposal under Government' consideration to appoint a high-power group of of Economists to probe into the steep decline of the industrial growth?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOP-MENT (SHR1 GHANSHYAM OZA): No, Sir.

EVASION OF LICENSING REGULATIONS

131. SHRI VENIGALLA SATYANARA-YANA: SHRI KRISHAN KANT: SHRI RAJENDRA PRATAP SINHA: SHRI ARJUN ARORA:

Will the Minister of INDUSTRIAL DEVE-LOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the reports appearing in the Times of India dated the 13th November, 1971, wherein it has been stated that hundreds of firms are trying to evade licensing regulations by applying for carry on business; and

(b) if so, whether Government propose to stop issue of licences to those firms?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOP-MENT (PROF, SIDDHESHWAR PRASAD); (a) and (b). Consequent on the withdrawal of exemption from industrial licensing to units engaged in delicensed industries and those engaged in other industries which were no longer exempted from the licensing provisions of the Industries (Development and Regulation) Act as per the modified licensing policy announced on the 19th February, 1970, Carryon-Business licences had to be granted to such units, if they had been either established or effective steps for their establishment had been taken before the 19th February, 1970 when they were exampted from industrial licensing. In order to ensure that Carrying-on-Business licences are granted only to the industrial undertakings which are eligible for the same, instructions have been issued to all concerned to exercise utmost vigilance with regard to the date when the applicant firm commenced production or took effective steps.